

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00391/2014

Decided on: 07.05.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Vikash Kumar S/O Vir Singh r/o Village Singhpura Post Office Safidon,
District Jind (Haryana)

.....**Applicant**

Versus

1. Union of India Ministry of Home Affairs through Director General, Indo-Tibetan Border Police Force, CGO Complex, Lodhi Road, New Delhi.
2. Staff Selection commission through its Secretary, Block No. 12, CGO Complex, Lodhi Road, New Delhi -110054.
3. Staff Selection Commission (North Western Regional Office) through its Regional Director, Ground Floor, Kendriya Sadan Blok No. 3, Sector 9, Chandigarh.

.....**Respondents**

Present: Mr. Ashwani Kumar Bura, counsel for the applicant
Mr. K.B. Sharma, proxy counsel for Mr. D.R. Sharma,
counsel for Respondents No. 2 & 3

Order (oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. Heard.
2. By means of the present O.A., the applicant has sought issuance of a direction to the respondents to consider his candidature under OBC category for the post of Constable(G) in ITBP.

3. Learned counsel submits that the applicant had applied for the post of Constable (GD) in ITBP Force under OBC category and he was declared successful. He received a letter dated 07.03.2014 whereby he was asked to produce the OBC certificate to which he replied vide letter dated 13.03.2014 along with the necessary documents. However, the respondents have not decided his claim till date. It is submitted that the applicant has also sent reminder dated 09.04.2014 but to no avail.

4. On the commencement of hearing, learned counsel for the applicant submits that the applicant would be content if a time-bound direction is issued to the respondents to take a view on his claim.

5. For the order we propose to pass in this O.A., there is no need to issue notice to the respondents and call for their reply. However, Mr. K.B. Sharma, learned counsel appears vice Mr. D.R. Sharma, learned counsel for Respondents No. 2 & 3. He does not object to the allowance of the limited prayer made by the learned counsel for the applicant. He states that the respondents may be granted four weeks' time to take a view in the matter.

6. Considering the above consensual agreement reached between the parties, we dispose of the O.A., without going into the merits of the case, with a direction to the respondents to take a view on

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the representation by passing a speaking and reasoned order aforesaid within a period of four weeks from the date of receipt of a copy of this order. The order so passed by the respondents shall be communicated to the applicant.

7. No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

PLACE: Chandigarh
Dated: 07.05.2014

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Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)